Vasudevan Gopu

Company Secretary
Insolvency Professional
Registered Valuer
Social Auditor

FORM A

**PUBLIC ANNOUNCEMENT**

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ALPEN CAPITAL INDIA PRIVATE LIMITED**

| | | |
|---|---|---|
| 1. | NAME OF THE CORPORATE PERSON | ALPEN CAPITAL INDIA PRIVATE LIMITED |
| 2. | DATE OF INCORPORATION OF CORPORATE PERSON | 14 December 2007 |
| 3. | AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED | Registrar Of Companies-Mumbai -I |
| 4. | CORPORATE IDENTITY NUMBER OF CORPORATE PERSON | U67120MH2007FTC176779 |
| 5. | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON | Office 10, Prudential, Ground Floor, Hiranandani Gardens, Powai, Mumbai City, Mumbai-400076, Maharashtra, India. |
| 6. | LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON | **Wednesday, 4 November 2026** |
| 7. | NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR | **Name:** VASUDEVAN GOPU<br>**Address:** G.V. ENCLAVE' 18/30, RAMANI STREET, K.K. PUDUR, SAIBABA COLONY (4TH RIGHT OPP. ROAD TO SAIBABA COLONY HOTEL ANNAPOORNA ROAD), COIMBATORE – 641038 TAMIL NADU, INDIA<br>**Email:** vasudevangopu.ip@gmail.com, vasudevanacs@gmail.com<br>**Telephone No.** 0422-4347063<br>**Registration No.** IBBI/IPA-002/IP-N00291/2017-18/10849 |
| 8. | LAST DATE FOR SUBMISSION OF CLAIMS | **Friday, 4 December 2026** |

Notice is hereby given that **ALPEN CAPITAL INDIA PRIVATE LIMITED** has commenced voluntary liquidation on Wednesday, **4 November 2026.**

The stakeholders of **ALPEN CAPITAL INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **4 December 2026** to the liquidator at the address mentioned against item 7.

VASUDEVAN GOPU
Reg. No: IBBI/IPA-002/IP-N00291/2017-18/10849
Insolvency Professional

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

VASUDEVAN GOPU
Insolvency Professional

Date: 6 November 2026
Place: Coimbatore

**Vasudevan Gopu**
Liquidator of Alpen Capital India Private Limited
**Registration No:** IBBI/IPA-002/IP-N00291/2017-18/10849
AFA No. AA2/10849/02/300627/204281 valid upto 30.06.2027

# TCPL packaging limited

**CIN: L22210MH1987PLC044505**

**Regd. Office:** Empire Mills Complex, 414 Senapati Bapat Marg, Lower Parel, Mumbai - 400 013
**Tele:** 022-61646000 | **Website:** www.tcpl.in | **Email:** info@tcpl.in

## EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

(₹ in Crore except EPS)

| Particulars | Standalone | | | | | |
|---|---|---|---|---|---|---|
| | Quarter Ended | | | Half Year Ended | | Year Ended |
| | 30-Sep-26 | 30-Jun-26 | 30-Sep-25 | 30-Sep-26 | 30-Sep-25 | 31-Mar-2026 |
| | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited |
| Total Revenue | **544.11** | 476.82 | 447.23 | **1020.93** | 859.46 | 1763.44 |
| Net Profit before exceptional items and tax | **61.56** | 50.32 | 36.81 | **111.89** | 66.09 | 154.34 |
| Net Profit for the period before tax (after exceptional items) | **61.56** | 50.32 | 36.81 | **111.89** | 66.09 | 140.82 |
| Net Profit for the period after tax | **45.09** | 37.63 | 28.33 | **82.72** | 51.07 | 97.18 |
| Total Comprehensive Income for the period (after tax) | **45.87** | 37.19 | 28.48 | **83.05** | 51.07 | 96.83 |
| Equity Share Capital | **9.10** | 9.10 | 9.10 | **9.10** | 9.10 | 9.10 |
| Reserves (excluding Revaluation Reserves as shown in Balance Sheet of previous year | - | - | - | - | - | 710.97 |
| Earnings Per Share (of ₹ 10/- each) : Basic and diluted (₹) | **49.55** | 41.35 | 31.13 | **90.90** | 56.12 | 106.79 |

| Particulars | Consolidated | | | | | |
|---|---|---|---|---|---|---|
| | Quarter Ended | | | Half Year Ended | | Year Ended |
| | 30-Sep-26 | 30-Jun-26 | 30-Sep-25 | 30-Sep-26 | 30-Sep-25 | 31-Mar-2026 |
| | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited |
| Total Revenue | **564.61** | 494.94 | 469.57 | **1059.55** | 896.56 | 1835.59 |
| Net Profit before exceptional items and tax | **61.77** | 52.69 | 37.19 | **114.46** | 66.04 | 155.13 |
| Net Profit for the period before tax (after exceptional items) | **61.77** | 52.69 | 37.19 | **114.46** | 66.04 | 141.34 |
| Net Profit for the period after tax | **45.30** | 40.01 | 28.72 | **85.31** | 51.04 | 97.80 |
| Total Comprehensive Income for the period (after tax) | **46.58** | 39.49 | 29.92 | **86.07** | 52.20 | 100.97 |
| Equity Share Capital | **9.10** | 9.10 | 9.10 | **9.10** | 9.10 | 9.10 |
| Reserves (excluding Revaluation Reserves as shown in Balance Sheet of previous year | - | - | - | - | - | 709.69 |
| Earnings Per Share (of ₹ 10/- each) : Basic and diluted (₹) | **49.78** | 43.96 | 31.56 | **93.74** | 56.09 | 107.47 |

**Notes :**

1 - The above unaudited quarterly and half yearly results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on November 5, 2026. Limited Review as required under regulation 33 of SEBI (Listing Obligation and Disclosure Requirement) Regulations, 2015 has been carried out by auditors of the Company who have issued an unmodified Limited Review report on these results.

2 - The Company operates in single segment, i.e. Packaging.

3 - The above is an extract of the detailed format of quarterly and half yearly results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange websites www.bseindia.com and www.nseindia.com and also on our Company's website www.tcpl.in

For and on behalf of the Board of Directors
Sd/-
**Saket Kanoria**
Chairman and Managing Director
DIN:- 00040801

Place : Mumbai
Date: November 05, 2026

# GUJJUBHAI INDUSTRIES LIMITED

**(PREVIOUSLY KNOWN AS SUMUKA AGRO INDUSTRIES LIMITED)**
**CIN :- L74110MH1989PLC289950**
**Shanti Vihar Building No. C-5, Shop 6, Mira Road E, Bhayander East, Thane, Thane- 401105, Maharashtra, India**

## STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30/09/2026

| Sr. No. | Particulars | QUARTER ENDED | | | HALF YEAR ENDED | | YEAR ENDED |
|---|---|---|---|---|---|---|---|
| | | 30.09.2026 | 30.06.2026 | 30.09.2025 | 30.09.2026 | 30.09.2025 | 31.03.2026 |
| | | (Unaudited) | (Unaudited) | (Unaudited) | (Unaudited) | (Unaudited) | (Audited) |
| 1 | **Income from Operations** | | | | | | |
| | (a)Net sales/income from operations | 5,950.49 | 3,968.81 | 3,149.56 | 9,919.30 | 5,472.35 | 12,707.19 |
| | (Net of Excise duty) | | - | | | | |
| | (b)Other Operating Income | 49.51 | 0.02 | 0.00 | 49.53 | 0.03 | 0.04 |
| | **Total Income from opeations(net)** | **6,000.00** | **3,968.83** | **3,149.56** | **9,968.83** | **5,472.38** | **12,707.22** |
| 2 | **Expenses** | | | | | | |
| | (a)Cost of materials consumed | | | | | | |
| | (b)Purchases of stock-in-trade | 6,021.05 | 3,679.74 | 3,027.72 | 9,700.79 | 5,256.50 | 12,080.01 |
| | (c)Chages in inventories of finished goods work-in-progress and stock in-trade | -541.03 | -27.58 | -33.35 | -568.61 | -104.99 | -332.50 |
| | (d)Employee benefits expenses | 33.92 | 23.56 | 23.66 | 57.48 | 40.08 | 95.52 |
| | (e)Depreciation and amortisation expenses | 11.28 | 11.28 | 13.85 | 22.56 | 27.57 | 56.98 |
| | (f) Other expenses(Any item exceeding 10% of the total expenses relating to continuing operations to be shown separately | 149.59 | 29.38 | 13.07 | 178.97 | -18.71 | 85.95 |
| | (g)Finance Cost | 9.82 | 42.48 | 13.23 | 52.30 | 29.42 | 60.63 |
| | **Total Expenses** | **5,684.63** | **3,758.85** | **3,058.18** | **9,443.48** | **5,229.87** | **12,046.59** |
| 3 | **Profit/(Loss) before exceptional items and tax (1-2)** | 315.37 | 209.98 | 91.39 | 525.35 | 242.51 | 660.63 |
| 4 | **Less: Exceptional Items** | - | - | - | | - | 7.94 |
| 5 | **Profit before Tax (3-4)** | 315.37 | 209.98 | 91.39 | 525.35 | 242.51 | 652.69 |
| 6 | **Tax expense** | | | | | | |
| | (a)Income Tax | | | | | | |
| | Current Year | - | - | - | | - | 162.58 |
| | Previous Year | - | - | - | | - | -30.00 |
| | (b)Deferred Tax | - | - | - | | - | 2.26 |
| 7 | **Profit/(Loss) for the period from continuing Operations** | 315.37 | 209.98 | 91.39 | 525.35 | 242.51 | 517.85 |
| | Profit/(Loss) from discontinued operations | - | - | | | | |
| | Tax expenses from discontinued operations | - | - | | | | |
| 8 | **Profit/(Loss) from discontinued operations (after tax)** | | | | | | |
| 9 | **Profit/(loss) for the period** | **315.37** | **209.98** | **91.39** | **525.35** | **242.51** | **517.85** |
| 10 | **Other Comprehensive Income/(Loss)** | | | | | | |
| | (i) Items that will not be reclassified to profit or loss | | - | | | | |
| | Bargain Purchase Gain on Merger of Gujjubhai Foods Private Limited | - | - | | | | |
| | (ii) Income tax relating to items that will not be reclassified to profit or loss | - | - | | | | |
| | (i) Items that will be reclassified to profit or loss | - | - | | | | |
| | (ii) Income tax relating to items that will be reclassified to profit or loss | - | - | | | | |
| 11 | **Total Comprehensive Income for the period (9+10)** | **315.37** | **209.98** | **91.39** | **525.35** | **242.51** | **517.85** |
| 12 | Paid-up equity share capital (Face Value 10/-) | 2,092.08 | 2,092.08 | 2,092.08 | 2,092.08 | 2,092.08 | 2,092.08 |
| 13 | Reserve excluding Revaluation Reserves as per Balance Sheet of previous accounting year | | | | | | |
| 14 | **Earning Per equity share captial (Rs.)** | | | | | | |
| | **(a) Basic** | 1.51 | 1.00 | 0.44 | 2.51 | 1.16 | 2.48 |
| | **(b) Diluted** | 1.51 | 1.00 | 0.44 | 2.51 | 1.16 | 2.48 |

* **FY - 2025-26 -** Exceptional Item of Rs. 7.94 lakhs represents the impact on the profits of the company on accout of Rs. 7.94 lakhs expenditure incurred by the company to give effect of merger of Gujjubhai Food Private Limited

**Notes**

1 The Financial results were reviewed by the Audit Committee and taken on record by the Board of Directors at its meeting held on 04th November, 2026.
2 The Operations of the Company are considered as Single segment reporting as defined an account standard is not applicable.
3 The Financial Results have been prepared in accordance with the Indian Accounting Standards (IND AS) specified In the Companies (Indian Accounting Standards) Rules, 2015 (as amended) under Section 133 of the Companies Act, 2013.
4 Earnings Per Share (EPS)
- Basic EPS: Calculated by dividing the combined profit after tax by the weighted average number of shares, including the 1,38,13,666 new shares issued.
- Diluted EPS: For the restated comparative periods, the consideration shares were treated as "Shares Pending Issuance" and included in the denominator for Diluted EPS to reflect the potential dilution from the acquisition date
5 The figures of the corresponsing quarters are also based on the re-stated financials of the company.

**By order of the Board of Directors**
**GUJJUBHAI INDUSTRIES LIMITED**
**(PREVIOUSLY KNOWN AS SUMUKA AGRO INDUSTRIES LIMITED)**

**Shaili Patel**
**Director & CFO**
**DIN: 07836396**

**Place : Mumbai**
**Date : 04.11.2026**

THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS

# FORM A
## PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ALPEN CAPITAL INDIA PRIVATE LIMITED**

| | | |
|---|---|---|
| 1. | Name of Corporate Person | **ALPEN CAPITAL INDIA PRIVATE LIMITED** |
| 2. | Date of incorporation of Corporate Person | 14 December 2007 |
| 3. | Authority under which Corporate Person is incorporated /registered | Registrar Of Companies-Mumbai -I |
| 4. | Corporate identity number / limited liability identity number of Corporate Person | U67120MH2007FTC176779 |
| 5. | Address of the registered Office and Principal office (if any) of Corporate Person | Office 10, Prudential, Ground Floor, Hiranandani Gardens, Powai, Mumbai City, Mumbai-400076, Maharashtra, India. |
| 6. | Liquidation commencement date of Corporate Person | **Wednesday, 4 November 2026** |
| 7. | Name, address, email address, telephone number and the registration number of the Liquidator | **Name: VASUDEVAN GOPU**<br>**Address:** G.V. Enclave' 18/30, Ramani Street, K.K. Pudur, Saibaba Colony (4th Right Opp. Road To Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038 Tamil Nadu, India<br>**Email id:** vasudevangopu.ip@gmail.com, vasudevanacs@gmail.com<br>**Telephone No.:** 0422-4347063<br>**Regn. No:** IBBI/IPA-002/IP-N00291/2017-18/10849<br>**AFA Validity upto:** 30th of June 2027 |
| 8. | Last date for submission of claims | **Friday, 4 December 2026** |

Notice is hereby given that **ALPEN CAPITAL INDIA PRIVATE LIMITED** has commenced voluntary liquidation on **Wednesday, 4 November 2026.**

The stakeholders of **ALPEN CAPITAL INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **4 December 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**
**Vasudevan Gopu**
Liquidator of Alpen Capital India Private Limited
**Regn. No.:** IBBI/IPA-002/IP-N00291/2017-18/10849
**AFA No. :** AA2/10849/02/300627/204281 **valid upto:** 30.06.2027

**Date:** 06.11.2026
**Place:** Coimbatore

# AERPACE INDUSTRIES LIMITED

(CIN: L74110MH2011PLC214373)
Regd. Office: A 1005, Kanakia Wall Street, Andheri, Kurla Road, Andheri East, Mumbai-400093
Telephone: 022 6924 5000 Email: Info@aerpace.com and Website: www.aerpace.com

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

NOTICE is hereby given that Company is seeking approval of the Members of the Company on the Special Businesses through postal ballot by voting only through electronic means ('remote e-voting') as set out in the Postal Ballot Notice which in available on the Company's website at www.aerpace.com and the website of National Securities Depository Limited (NSDL) i.e. www.evoting.nsdl.com and the same be available on the website of BSE Limited at www.bseindia.com respectively.

Members of the Company are hereby informed that pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 and applicable Rules made thereunder and applicable General Circulars issued by the Ministry of Corporate Affairs, Government of India (the "MCA circulars"), Aerpace Industries Limited (the "Company") has completed dispatch of Postal Ballot Notice through email on Thursday, November 05, 2026 to its members whose email ids are registered with the Company or with the Depositories as on the Cut-Off Date, being Friday, October 30, 2026.

The members whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on Friday, October 30, 2026 ('Cut-Off Date') are entitled to vote in relation to the agenda included in Notice of Postal Ballot. Such businesses are to be transacted through Postal Ballot only by voting through electronic means. Members are requested to update their Email ID and Mobile No. with their respective Depository Participant (DP) for convenient exercise of e-voting.

The Company has engaged the services of National Securities Depository Limited (NSDL) to provide e-voting facility to the members. The detailed procedure/instructions for e-voting forms part of the Postal Ballot Notice. In this regard, the Members are hereby notified that:

1. The businesses to be transacted through Postal Ballot are as follows:
   a. Appointment of Mr. Madhur Sanjay Jajoo (DIN:11932629) as a Non-Executive Independent Director of the Company;
   b. Appointment of Mr. Giridhar Aramane (DIN:00483130) as a Non-Executive Non-Independent Director of the Company;
   c. Approval for the proposed variation/deviation in the utilisation of funds raised through preferential issue of convertible warrants to the promoter group;
   d. To consider and approve the related party transaction to be entered between the company and Aerpace Robotics Private Limited.
2. The remote e-voting facility will be available during the following period:

| | |
|---|---|
| Commencement of remote e-voting period | **09.00 A.M. (IST) on Saturday, November 07, 2026** |
| End of remote e-voting period | **05.00 P.M. (IST) on Sunday, December 06,2026** |

3. E-voting facility shall not be allowed beyond 05.00 P.M. on Sunday, December 6, 2026.
4. Any grievances connected with the Postal Ballot may be addressed to the Company at info@aerpace.com or the RTA **Purva Shareregistry India Private Limited** at evoting@purvashares.com. For any queries or issue regarding e-voting, from the NSDL e-voting System, you can write an email to evoting@nsdl.co.in or contact at 022-48867000.
5. Members who have not updated e-mail id and seek Postal Ballot Notice may request to such notice providing necessary details like Folio No., Name of shareholders, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy of PAN card), Aadhar (self-attested copy of Aadhar card) by email to Company at info@aerpace.com or the RTA **Purva Shareregistry India Private Limited** at evoting@purvashares.com
6. After completion of the process of e-voting, the Scrutinizer will submit his Report to the Managing Director/Company Secretary of the Company. The results of e-voting conducted through Postal Ballot process along with Scrutinizer's Report will be announced on or before December 8, 2026.

The same will be displayed on the Company's website www.aerpace.com and will also be communicated to BSE Limited, where the Company's equity shares are listed.

By order of the Board of Directors
**Aerpace Industries Limited**
**Sd/-**
**Anand Manoj Shah**
**Managing Director & Chief Financial Officer**
**DIN: 11709310**

Date: 06.11.2026
Place: Mumbai

# VAPI ENTERPRISE LIMITED

( Formerly Known as Vapi Paper Mills Limited )
Regd. Office : 213, Udyog Mandir, 7/C Pitamber Lane, Mahim, Mumbai-400 016.
E-Mail : vapipaper@gmail.com Tel : 91-22-24449753 Website : www. vapienterprise.com CIN No. L21010MH1974PLC032457
Factory : Plot No. 298/299, GIDC, Vapi, Gujarat. Tel : 098200 68363

Part I

**STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER , 2026** (₹ in Thousands)

| Sl. No. | Particulars | Quarter Ended | | | Half year ended | | Year ended |
|---|---|---|---|---|---|---|---|
| | | 30.09.2026 | 30.09.2025 | 30.06.2026 | 30.09.2026 | 30.09.2025 | 31.03.2026 |
| | | (Unaudited) | (Unaudited) | (Unaudited ) | (Unaudited ) | (Unaudited ) | (Audited ) |
| 1 | **Income from Operations** | | | | | | |
| | (a) Income from Operations | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| | (b) Other Operating Income | 57.12 | 60.05 | 57.57 | 114.69 | 121.79 | 240.57 |
| | **Total Income** | **57.12** | **60.05** | **57.57** | **114.69** | **121.79** | **240.57** |
| 2 | **Expenses** | | | | | | |
| | a) Cost of Material consumed | - | - | - | - | - | - |
| | b) Change in Inventories of finished goods, work in progress and stock in trade | - | - | - | - | - | - |
| | c) Excise Duty | - | - | - | - | - | - |
| | d) Employees Benefit Expenses | 6.70 | 6.71 | 6.70 | 13.40 | 13.21 | 26.19 |
| | e) Finance Cost | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| | f) Depreciation and amortisation expenses | 0.03 | 0.04 | 0.02 | 0.05 | 0.08 | 0.17 |
| | g) Other Expenses | 4.18 | 6.62 | 3.36 | 7.54 | 10.26 | 18.06 |
| | **Total Expenses** | **10.90** | **13.37** | **10.08** | **20.98** | **23.56** | **44.42** |
| 3 | **Profit / (Loss) before tax and exceptional items (1-2)** | **46.21** | **46.67** | **47.49** | **93.71** | **98.23** | 196.15 |
| 4 | Exceptional Items ( Net ) | 0.00 | 0.00 | 0.00 | - | - | 1.71 |
| 5 | **Profit / (Loss) before tax** | **46.21** | **46.67** | **47.49** | **93.71** | **98.23** | 197.86 |
| 6 | Tax Expenses | | | | | | |
| | (a) Tax | 9.36 | 11.30 | 11.65 | 21.01 | 23.10 | 47.15 |
| | Mat Credit | - | - | - | - | - | - |
| | Tax related to ealier years | - | - | - | - | - | - |
| | (b) Defferred Tax | 0.01 | 0.03 | 0.26 | 0.27 | 0.19 | 1.26 |
| | **Total Tax Expenses** | **9.37** | **11.33** | **11.91** | **21.28** | **23.29** | **48.41** |
| 7 | **Net Profit / (Loss) after tax** | **36.84** | **35.34** | **35.58** | **72.42** | **74.94** | **149.45** |
| 8 | **Other Comprehensive Income** | | | | | | |
| | Item that will not be reclassified to profit or loss | | | | | | |
| | a) Remeasurements of difined benefit plans | - | - | - | - | - | - |
| | b) Equity Instruments to other Comprehensive Income | - | - | - | - | - | - |
| | c) Defferred tax relating to above items | - | - | - | - | - | - |
| | **Total Comprehensive Income /(loss)** | - | - | - | - | - | - |
| 9 | **Total Comprehensive Income (7+8)** | **36.84** | **35.34** | **35.58** | **72.42** | **74.94** | **149.45** |
| 10 | Paid - up Equity Share Capital (Face Value Rs.10/- each ) | 228.15 | 228.15 | 228.15 | 228.15 | 228.15 | 228.15 |
| 11 | Other Equity | - | - | - | - | - | - |
| 12 | (i) Earning per Share of Rs.10/- each ( for the period not annualised ) | | | | | | |
| | a. Basic | 1.61 | 1.55 | 1.56 | 3.17 | 3.28 | 6.55 |
| | b. Diluted | 1.61 | 1.55 | 1.56 | 3.17 | 3.28 | 6.55 |
| | See accompanying notes to the financial results | | | | | | |

**Notes:**

1 The unaudited standalone financial results of the Company for the six months ended September 30, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on November 05, 2026. The Statutory auditors of the Company have carried out a limited review of these results.
2 The unaudited standalone financial results of the Company for the six months ended September 30, 2026 have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards as prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and other accounting principles generally accepted in India.
3 The Company operates in only one segment and hence segment disclosure is not applicable.
4 Previous period's/ year's figures have been regrouped/reclassified, wherever necessary.

For and behalf of Vapi Enterprise Limited
(Formerly Vapi Paper Mills Ltd.)
Sd/-
Manoj R. Patel
(Managing Director)

Date : 5th November, 2026
Place: Mumbai

# INDIA HOME LOAN LIMITED

INDIA HOME LOAN LTD.

**CIN NO. L65910MH1990PLC059499**
**Regd. Office:** 504/504A,5th Floor,Nirmal Ecstasy, Jatashankar Dosa Road, Mulund (W) Mumbai - 400080
**Tel No.** 022 - 25683353/54/55 **Email Id:** ihll@ymail.com **Website:** www.indiahomeloan.co.in

**UNAUDITED FINANCIAL RESULTS FOR THE SECOND QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026**

(INR in Lakhs)

| Sr. No. | Particulars | Quarter Ended (3 months ended) 30.09.2026 | Year to date figures for current period ended 30.09.2026 | Correspond-ing 3 months ended in previous year 30.09.2025 | Previous year ending 31.03.2026 |
|---|---|---|---|---|---|
| 1 | Income from operations | 304.58 | 552.26 | 350.49 | 1,481.23 |
| 2 | Net Profit /(loss) for the period before tax (after Exceptional and /or Extra ordinary items) | 2.12 | 5.67 | 5.37 | 17.34 |
| 3 | Net Profit /(loss) for the period after tax (after Exceptional and /or Extra ordinary items ) | 0.79 | 6.99 | 7.44 | 9.64 |
| 4 | Total Comprehensive Income for the period (comprising profit for the period (after tax ) and other comprehensive income (after tax) | 1.88 | 8.13 | 8.52 | (0.67) |
| 5 | Paid Up Equity Share capital | 1428.18 | 1428.18 | 1428.18 | 1428.18 |
| 6 | Earnings Per share (of Rs 10/- each) | | | | |
| | Basic | 0.01 | 0.05 | 0.05 | 0.07 |
| | Diluted | 0.01 | 0.05 | 0.05 | 0.07 |

**Note:** The above is the extract of the detailed format of quarterly Un-audited Financial Results filed with BSE Ltd. under Regulation 33 of SEBI (Listing and other Disclosure Requirements ) Regulations, 2015 .The full format of results for the quarter ended September 30, 2026 are available on website of BSE Ltd. viz., www.bseindia.com and on company website viz., www.indiahomeloan.co.in

**Date : 04-11-2026**
**Place : Mumbai**

**FOR INDIA HOME LOAN LIMITED**
**sd/-**
**Mahesh N. Pujara**
**Chief Executive Officer**

# ATLANTIC COMMERCIAL COMPANY LIMITED

**Regd. Office: Unit No 2075, 2nd Floor, Plaza-II, Central Square, 20, Manohar Lal Khurana Marg, Bara Hindu Rao Delhi 110006**
**CIN: L51909DL1985PLC020372, Ph: 011-41539140**
**E-mail ID: limitedatlantic@gmail.com, Website: www.atlantic-commercial.com**

**EXTRACT OF STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTHS ENDED 30TH SEPTEMBER 2026**

(Rs./Lakh)

| Sl. | Particulars | Quarter Ended | | | Six Months ended | | Year ended on |
|---|---|---|---|---|---|---|---|
| | | 30.09.2026 | 30.06.2026 | 30.09.2025 | 30.09.2026 | 30.09.2025 | 31.03.2025 |
| | | Unaudited | Unaudited | Unaudited | Unaudited | Unaudited | Audited |
| 1 | Total income from operations | 6.58 | 5.11 | 9.10 | 11.69 | 15.33 | 29.79 |
| 2 | Net Profit/(Loss) for the year (before tax, Exceptional and/or Extraordinary items) | 0.26 | (2.35) | 4.28 | (2.09) | 5.25 | 8.42 |
| 3 | Net Profit/(Loss) for the year before tax (after Exceptional and/or Extraordinary items) | 0.26 | (2.35) | 4.28 | (2.09) | 5.25 | 8.42 |
| 4 | Net Profit/(Loss) for the year after tax (after Exceptional and/or Extraordinary items) | 0.29 | (2.32) | 2.64 | (2.03) | 2.39 | 2.87 |
| 5 | Total Comprehensive Income for the year [Comprising Profit/(Loss) for the year (after tax) and Other Comprehensive Income (after tax)] | 0.29 | (2.32) | 2.64 | (2.03) | 2.39 | 2.87 |
| 6 | Equity Share Capital | 73.50 | 73.50 | 73.50 | 73.50 | 73.50 | 73.50 |
| 7 | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year | - | - | - | - | - | 332.78 |
| 8 | Earnings per share (of ₹ 10/- each) (for continuing and discontinued operations) - | | | | | | |
| | 1. Basic (in ₹): | 0.04 | (0.32) | 0.36 | (0.28) | 0.33 | 0.39 |
| | 2. Diluted (in ₹): | 0.04 | (0.32) | 0.36 | (0.28) | 0.33 | 0.39 |

**Note:** The above is an extract of the detailed format of Financial Results for the quarter and six months ended 30th September, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and six months ended 30th September, 2026 are available on the websites of the Stock Exchange (www.msei.in) and on the company's website (www.atlantic-commercial.com).

**Place: New Delhi**
**Date: 05.11.2026**

**For Atlantic Commercial Company Limited**
**Sd/-**
**Sumant Bharat Ram**
**Chairman**
**DIN No. 00052833**

# BIRLA CAPITAL & FINANCIAL SERVICES LIMITED

**CIN: L51900MH1985PLC036156**
**Registered Office : Industry House, 159, Churchgate Reclaimation, Mumbai - 400020.**
**E-mail: info@birlainternational.net/ Tel: 22026340/Fax: 2385 8269**

**STANDALONE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & SIX MONTH ENDED SEPTEMBER 30TH, 2026.**

(₹ in Lakhs)

| Sr. No. | Particulars | Quarter ended on | | | Six Months ended | | Year ended |
|---|---|---|---|---|---|---|---|
| | | 30.09.2026 | 30.06.2026 | 30.09.2025 | 30.09.2026 | 30.09.2025 | 31.03.2026 |
| | | (Unaudited) | (Unaudited) | (Unaudited) | (Unaudited) | (Unaudited) | (Audited) |
| 1 | **Revenue from Operations** | | | | | | |
| (a) | Other Operating Income | - | - | - | - | - | - |
| (b) | Other Income | 10.48 | 2.20 | 31.00 | 12.68 | 33.00 | 38.00 |
| | **Total Income (a+b)** | **10.48** | **2.20** | **31.00** | **12.68** | **33.00** | **38.00** |
| 2 | **Expenditure** | | | | | | |
| (a) | Employees benefits expenses | 0.86 | 0.50 | 0.56 | 1.36 | 1.76 | 3.53 |
| (b) | Finance Costs | - | - | - | - | - | - |
| (c) | Depreciation, Amortization & Depletion Expenses | - | - | - | - | - | - |
| (d) | Other Expenses | 4.82 | 2.52 | 29.86 | 7.34 | 30.88 | 34.04 |
| | **Total Expenditure (a to d)** | **5.68** | **3.02** | **30.42** | **8.70** | **32.64** | **37.56** |
| 3 | **Profit / (Loss) before exceptional items and tax(1-2)** | **4.80** | **(0.82)** | **0.58** | **3.98** | **0.36** | **0.44** |
| 4 | **Exceptional items** | - | - | - | - | - | - |
| 5 | **Profit / (Loss) after exceptional items and tax (3-4)** | **4.80** | **(0.82)** | **0.58** | **3.98** | **0.36** | **0.44** |
| 6 | **Tax Expense:** | | | | | | (0.36) |
| (a) | Current Tax | - | - | - | - | - | - |
| (b) | Deferred Tax | 0.04 | - | - | 0.04 | - | (0.36) |
| (c) | Earlier year Tax Adjustments | - | - | - | - | - | - |
| 7 | **Profit / (Loss) for the period (5-6)** | **4.75** | **(0.82)** | **0.58** | **3.93** | **0.36** | **0.80** |
| 8 | **Profit/(Loss) from discontinued operations** | - | - | - | - | - | - |
| 9 | Tax expenses of discontinuing operations | - | - | - | - | - | - |
| 10 | **Net profit (loss) from discontinued operation after tax (8-9)** | - | - | - | - | - | - |
| 11 | **Profit/ (Loss) for the period (7+10)** | **4.75** | **(0.82)** | **0.58** | **3.93** | **0.36** | **0.80** |
| 12 | Other Comprehensive Income | | | | | | |
| (a) | (i) Items that will not be reclassified to profit or loss | - | - | - | - | - | - |
| | (ii) Income tax relating to items that will not be reclassified to profit or loss | - | - | - | - | - | - |
| (b) | (i) Items that will be reclassified to profit or loss | - | - | - | - | - | - |
| | (ii) Income tax relating to items that will be reclassified to profit or loss - | - | - | - | - | - | - |
| | **Total other comprehensive income net of taxes** | - | - | - | - | - | - |
| 13 | **Total Comprehensive Income for the period/year (7+12) Comprising Profit (Loss) and Other comprehensive Income for the period** | **4.75** | **(0.82)** | **0.58** | **3.93** | **0.36** | **0.80** |
| 14 | **Paid up Equity Share Capital (face value Rs.2 each, fully paid)** | **938.31** | **938.31** | **938.31** | **938.31** | **938.31** | **938.31** |
| 15 | **Other Equity** | - | - | - | - | - | **(922.63)** |
| | **Earning per equity share of Rs.2/- each** | | | | | | |
| | (1) Basic | 0.01 | (0.00) | 0.00 | 0.01 | 0.00 | 0.002 |
| | (2) Diluted | 0.01 | (0.00) | 0.00 | 0.01 | 0.00 | 0.002 |

**See accompanying note to the financial results:**

**STATEMENT OF ASSETS & LIABLITIES (STANDALONE-IND AS COMPLIANT) FOR THE HALF YEAR ENDED SEPTEMBER 30TH,2026**

| Particulars | September 30th, 2026 (Audited) | March 31st, 2026 (Audited) |
|---|---|---|
| **ASSETS** | | |
| **Non-Current Assets** | | |
| Property, Plant and Equipment | 1.47 | 1.47 |
| **Total Non Current Assets** | **1.47** | **1.47** |
| Deferred Tax Assets | 5.53 | 5.57 |
| **Current Assets** | | |
| Trade receivables | - | 1.60 |
| Cash and cash equivalents | 17.15 | 0.95 |
| Other Current Assets | - | 8.83 |
| **Total** | **22.67** | **16.95** |
| **TOTAL ASSETS** | **24.14** | **18.42** |
| **EQUITY & LIABILITIES** | | |
| **Equity** | | |
| Equity Share Capital | 938.31 | 938.31 |
| Other Equity | (918.70) | (922.63) |
| **Total** | **19.61** | **15.68** |
| **LIABILITIES** | | |
| **Current Liabilities** | | |
| **Financial liabilities** | | |
| Trade Payable | | |
| Total outstanding dues of Micro Enterprises and Small Enterprises | - | 0.48 |
| Total outstanding dues of creditors other than Micro Enterprises and Small Enterprises | - | - |
| Other Financial Liabilities | 2.25 | 0.25 |
| Other Current Liabilities | 2.28 | 2.00 |
| **Total** | **4.53** | **2.74** |
| **Total Equity and Liabilities** | **24.14** | **18.42** |

**STATEMENT OF CASH FLOW HALF YEAR ENDED SEPTEMBER 30TH,2026**

| Particulars | September 30th, 2026 Amount (Rs.) | March 31st, 2026 Amount (Rs.) |
|---|---|---|
| **Cash Flow From Operating Activities** | | |
| Net Profit /(Loss) Before Taxation & Extra Ordinary Item | 3.98 | 0.44 |
| **Adjustment For** | | |
| Depreciation | - | |
| **Operating Profit Before Working Capital Changes** | **3.98** | **0.44** |
| **Adjustment for:** | | |
| (Increase)/Decrease in Trade Receivable | 1.60 | - |
| (Increase)/Decrease in Other Current Assets | 8.83 | - |
| Decrease / (Increase) in Trade Payables | (0.48) | 0.09 |
| Decrease / (Increase) in Other Financial Liabilities | 2.00 | 0.25 |
| Decrease / (Increase) in Other current Liabilities | 0.28 | (0.53) |
| **Sub Total of working capital adjustments** | **12.22** | **(0.20)** |
| **Cash Generation From Operations** | **16.20** | **0.24** |
| Prior year tax adjustements | - | - |
| **Net Cash From Operating Activities** | **16.20** | **0.24** |
| **Cash Flow From Investing Activities** | | |
| Interest Received | - | - |
| Purchase of Fixed Assets | - | - |
| Long Term Loans | | |
| **Net cash from /(in used) in investing activities(B)** | - | - |
| **Cash Flow From Financial Activites** | | |
| Finance Cost | - | - |
| Proceeds from Share Capital | | - |
| **Net Cash flow from Financing Activities ('C)** | - | - |
| **Net Increase in Cash and Cash Equivalent (A+B+C)** | **16.20** | **0.24** |
| Cash & Cash Equivalent at the beginning of the year | **0.95** | **0.70** |
| Cash & Cash Equivalent at the end of the year | **17.15** | **0.95** |
| **Components of Cash and Cash equivalent** | | |
| Cash on Hand | 0.08 | 0.02 |
| With Banks- | | |
| On current account | 17.06 | 0.93 |
| On deposit account | | - |
| **Total Cash and Cash Equivalent** | **17.15** | **0.95** |

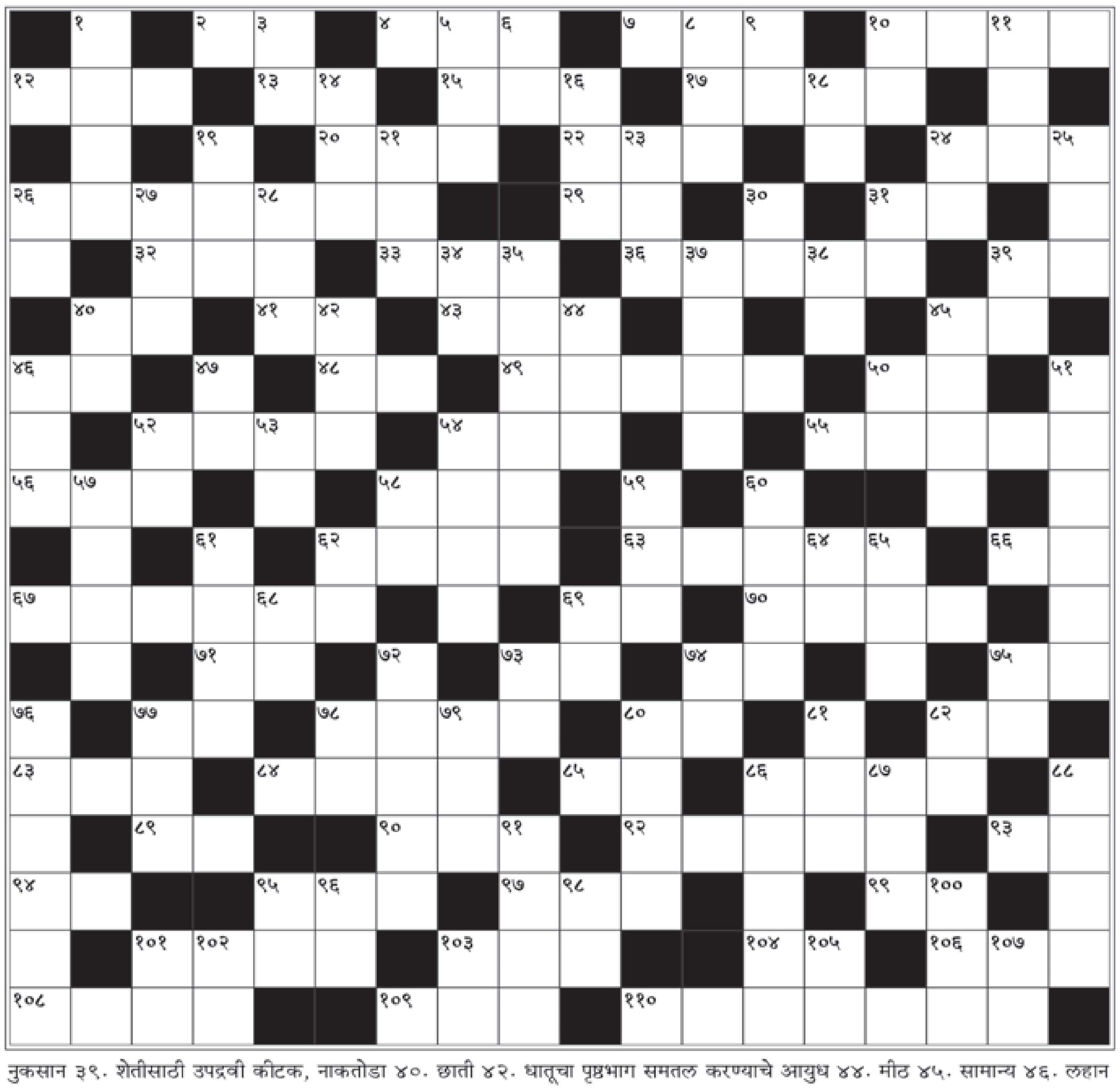
**Notes :**

1 The Statement of financial result has been prepared in accordance with the Indian Accounting Standards (Ind AS) prescribed under section 133 of the Companies Act, 2013, read with the relevant rules issued thereunder and the recognised accounting practices and policies to the extent applicable.
2 The above statement of financial results has been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 05th November 2026.
3 The company operates mainly one segment, accordingly there are no separate reportable segment as per Ind AS-108- Operating Segment.
4 Previous period's figures have been reclassified, wherever necessary, to correspond with those of the current period.
5 Investors can view the Financial Results of the Company at the Company's website www.birlacaps.in or at the websites of BSE(www.bseindia.com).
6 The figures for the second quarter in each ofthe financial years are the balancing figures in respect of the half year end and the year to date figures upto the end of the first quarter of the respective financial year.

**For and On behalf of Board**
**For BIRLA CAPITAL & FINANCIAL SERVICE LTD.**
**Sd/-**
**Minal Umesh Pote**
Director
DIN: 07163539

Place: Mumbai
Date: 05th November, 2026

# नवाकाळ शब्दकोडे-१७७८




**आडवे शब्द –**

२. जबाबदारी ४. दोन नद्यांच्या मधला प्रदेश ७. अस्ताव्यस्त पडलेल्या वस्तू १०. आगाशी, गच्ची १२. फुलोरा, सुगीचा हंगाम १३. बिजली १५. वर्तुळ १७. मुस्कटदाबी, कोंडी २०. बनावट २२. ज्योतिषातील दहावी रास २४. बापजादे २६. कट्टर शत्रुत्व २९. उपजत आवड ३१. पत्नी ३२. शिखर, वरचे टोक ३३. शिंपल्यात राहणारा प्राणी ३६. विना विलंब, लगेच ३९. अग्र ४०. इक्षुदंड ४१. पौर्णिमा ४३. वागणूक ४५. टरफलासहित तांदूळ ४६. महान ४८. दिवसभर उपवास करून रात्री जेवण्याचे व्रत ४९. तहसीलदार ५०. सुतारकामाचे एक आयुध ५२. धुमाकूळ ५४. कांचन, सोने ५५. देवळाजवळ बांधलेली धर्मशाळा, भक्तनिवास ५६. जखीण ५८. एक अप्सरा, शकुंतलेची आई ६२. मासिक शुल्क देऊन जेवणाची सोय असलेली जागा ६३. नेम धरून बाण मारणे ६६. ईश्वर ६७. कामात मोठे यश मिळणे, कामगिरी पार पाडणे ६९. टोचणी ७०. हलक्या दर्जाचा हिरा ७१. विजय ७३. मालक, धनी ७४. उडीद ७५. खनिज पदार्थांचे प्राप्तिस्थान ७७. भक्कम लाकूड; एक आडनाव ७८. दिमाखदार ८०. तपस्वी ८२. पाणी ८३. खेद, दुःख ८४. मूल्यवान ८५. खिडकी किंवा दाराची एक बाजू, पंख ८६. भांडण, वैर ८९. तोरा, ऐट ९०. ठार करणे ९२. प्रत्येक घटक वेगळा करून त्याचा अभ्यास करणे ९३. ललाट ९४. रुदन ९५. उगवत्या सूर्याचा देश ९७. रामाचे एक गुरू ९९. डावा, दुय्यम १०१. राजस्थानमधील प्रदेश १०३. भाताचा शाही प्रकार १०४. पराक्रमी १०६. कारस्थानी १०८. पती, कुटुंबप्रमुख १०९. उपवासाचे तांदूळ ११०. अलौकिक, असाधारण

**उभे शब्द –**

१. चहाच्या रोपाची वाळवलेली पाने ३. भारतातून पाकिस्तानात जाणारी एक नदी, इरावती, परुष्णी ५. ओळ, रांग ६. ताकद ८. समुद्र ९. एक ज्वालाग्राही पदार्थ १०. तेल लावून डोक्याला मालिश ११. बिशाद, मजाल १४. सीतेचे वडील १६. कवितेचा एक अलंकार १८. शिष्य १९. वावदूक, सतत बोलणारा २१. थंडीचा जोर २३. तिरपा, झुकलेला (मनोरा) २४. वडील २५. परीट २६. तपास २७. कसदार २८. आश्रय ३०. बेलगाम जमाव ३१. सळई ३४. रामाचा पुत्र ३५. सध्याचा काळ ३७. सरबराई ३८. नुकसान ३९. शेतीसाठी उपद्रवी कीटक, नाकतोडा ४०. छाती ४२. धातूचा पृष्ठभाग समतल करण्याचे आयुध ४४. मीठ ४५. सामान्य ४६. लहान ४७. पक्ष्याचे घर ५०. वर्ण ५१. परस्परसंपर्क, संवाद ५२. शेकोटी ५३. उसापासून तयार केला जाणारा एक पदार्थ ५४. कडोसरी ५७. गडाचा प्रभारी, मुख्य अधिकारी ५८. पालखी ५९. कसब ६०. असमाधान, तीव्र नाराजी ६१. समाजाचे, समाजाविषयीचे ६२. भक्षण ६४. शस्त्राची तीक्ष्ण बाजू ६५. प्रणाम, नमस्कार ६८. रमलेला, रममाण ६९. पांडवानी शस्त्रे लपवलेली झाडी ७२. श्रीकृष्ण ७३. आरूढ झालेला ७४. स्वाभिमानी ७५. भ्रष्ट, लाचखोर ७६. कधी विसरता येणार नाही असे ७७. शिजवलेला भात ७८. दिमाख ७९. कक्ष, हॉल ८०. पुस्तकाचे वरचे पान, कव्हर ८१. पांढऱ्या रुईचे झाड ८२. शेवट ८६. बेअक्कल, मूर्ख ८७. दावानल ८८. नैवेद्याची अगदी छोटी वाटी ९१. नव्याचे अप्रूप ९५. जेव्हा ९६. निभाव ९८. भगवान शंकर १००. नक्र १०१. आईचा भाऊ १०२. इंग्रजीत क्रिकेटमधील धाव १०३. गाव १०५. पृथ्वी १०७. निर्धार, निश्चय; परंतु •

**नवाकाळ कोडे क्रमांक १७७७ चे उत्तर**

**आडवे शब्द :** १. पाशवी ३. समिधा ६. रागी ९. कोट १०. दशक ११. वामा १२. वारेमाप १५. जखडलेला १६. कुळाचार १७. सनदशीर १९. हस्त २१. रत्नाकर २३. दंभ २४. कण २६. पालव २७. मणका २९. उपरती ३०. बोलाचाली ३२. रंगीत ३३. पदोन्नती ३५. कावीळ ३८. रघू ३९. रीत ४०. अनाहूत ४३. खिरा ४४. ईशिता ४७. कास्तकार ४८. जनुक ४९. डूब ५१. दोलायमान ५४. बेपर्वा ५५. कोरड ५६. अस्ताव्यस्त ५८. थेरडा ५९. तडस ६१. पुच्छ ६३. मुद्दल ६५. बर्फी ६६. मदतनीस ६९. चलबिचल ७१. ढाल ७३. भोट ७४. लाटणे ७५. काका ७६. गाव ७८. यक्ष ८०. बाजी ८२. मदन ८३. बेकी ८५. खाक ८६. तख्त ८७. दिन ८८. धुसफूस ९०. पैलतीर ९२. माज ९३. गद्दा ९४. विमान ९५. नफा ९७. गळ ९९. पितर १००. साजरा १०२. लुकडा १०४. क्षयमास १०६. तनय १०७. दारमदार १०८. प्रतीक १०९. महाल

**उभे शब्द :** १. पाश २. शक ३. समाचार ४. धावा ५. समान ७. गीजर ८. जुडगा ९. कोलाहल १०. दप्तरदिरंगाई ११. वाळा १३. रेसभर १४. पदक १६. कुरण १८. शीण २०. स्तवन २२. कमतरता २३. दंपती २५. शेला २६. पाली २८. काप २९. उन्नत ३०. बोळ ३१. चाल ३४. दोरी ३५. काहूर ३६. वीत ३७. डाराडूर ४०. अस्त ४१. नाकारणे ४२. धनुर्वात ४५. शिरस्ता ४७. पेला ४७. कानडा ४८. जप ५०. बडतर्फी ५१. दोस्त ५२. यथेच्छ ५३. मार ५४. बेहद ५५. कोस ५६. अग्रिम ५७. व्यथित ६०. डच्चू ६१. पुसट ६२. अंबिका ६३. मुलगा ६४. लढा ६५. बटवा ६७. दध्योदन ६८. नीला ७०. लकाकी ७२. लय ७७. वखार ७९. क्षतज ८१. जीर्णोद्धार ८२. मदिरा ८३. बेसन ८४. उलगडा ८८. धुमारा ८९. सन ९१. तीळ ९३. गतकाल ९४. विजय ९६. फालुदा ९८. नायक १००. सान १०१. स्वैर १०३. कर १०४. क्षती १०५. सम

# गोकुळ अमूलच्या घशात घालणार

पान १ वरून

कारखाने आणि जिल्हा बँकांना वगळून केवळ गोकुळवर डोळा ठेवून हा कायदा बदलला. महायुतीच्या पराभूत उमेदवारांना 'तज्ज्ञ संचालक' म्हणून नेमून मतदानाचा अधिकार देणे ही कसली लोकशाही? निवडणुकीचा निकाल लागून १५ दिवस झाले, तरी महायुतीचे १२ संचालक कोल्हापुरात आलेले नाहीत. ते आधी गोव्यात, नंतर सुरतमध्ये आणि आता राजस्थानमधील उदयपूरच्या मेरियट हॉटेलमध्ये आहेत. मुश्रीफ यांनीही आमच्याकडे १३ मतांचे बहुमत असल्याचे मान्य केले आहे. मग १२ संचालक बैठकीला उपस्थित राहू द्या. आमचा अध्यक्ष निवडून येईल आणि डेडलॉक एका मिनिटात संपेल. संचालक नेमण्याच्या निर्णयामागे मंत्री हसन मुश्रीफ आणि चंद्रकांत पाटील हे मुख्य सूत्रधार आहेत. ते पुढे म्हणाले की,सरकारचा हा निर्णय म्हणजे गोकुळ महायुतीच्या ताब्यात घेऊन पुढे अमूलच्या घशात घालण्याचा डाव आहे. गोकुळचे दररोज २० लाख लिटर दूध संकलन होते. साडेपाच लाख शेतकरी कुटुंबांचा संसार या संघावर चालतो आणि दर दहा दिवसांनी शेतकऱ्यांना १०० कोटी रुपये दिले जातात. सरकारच्या संचालक नेमण्याच्या निर्णयाविरोधात सोमवार ९ नोव्हेंबरला सकाळी १० वाजता कोल्हापुरातील दसरा चौक ते जिल्हाधिकारी कार्यालय असा 'कोल्हापूर संघर्ष मोर्चा' काढण्यात येणार आहे. या अध्यादेशाला न्यायालयात आव्हान देऊन चार शासननियुक्त संचालकांचे मतदानाचे अधिकार रद्द करण्यासाठी लढणार आहोत. निवडणूक झाल्यानंतर संचालक नेमणुकीचा निर्णय झाला आहे तो आधी झालेल्या निवडणुकीला कसा लागू होईल? अमूलच्या बाबतीतही असाच प्रयोग झाला होता. तेव्हा उच्च न्यायालयाने तीन संचालकांच्या नियुक्त्या रद्द केल्या होत्या. आता न्यायालयाने २४ तासांत निवडून आलेल्या २५ संचालकांना बैठकीची नोटीस देण्यास सांगितले आहे. त्यामुळेच सरकारने अध्यादेशाचा मार्ग निवडला आहे. तर बाळासाहेब थोरात यांनी टीका केली की, गोकुळच्या अध्यक्ष निवडीसाठी कोरमचा नियम बदलण्याऐवजी सरकारने पाच शासननियुक्त सदस्य नेमण्याचा निर्णय घेतला. यातील चार सदस्यांना मतदानाचा अधिकार दिल्याने महायुतीचे संख्याबळ १६ होईल आणि त्यांचा अध्यक्ष निवडून येईल. हा आडमार्गाने सत्ता मिळवण्याचा भाजपाचा प्रयत्न आहे.

दरम्यान राष्ट्रवादी अजित पवार गटाचे नेते आणि मंत्री हसन मुश्रीफ म्हणाले की,गोकुळ दूध संघाच्या अध्यक्ष निवडीसाठी १४ सदस्यांचा कोरम आवश्यक आहे. बैठक झाली असती, तरीही हाच पेच कायम राहिला असता. दोन-तीन वेळा बैठक तहकूब झाल्यास प्रशासक नेमण्याची वेळ आली असती. त्यामुळे हा डेडलॉक दूर करण्याची जबाबदारी सरकारची होती. त्यासाठी संचालक नेमण्याचा निर्णय झाला. ५०० कोटी रुपयांपेक्षा अधिक उलाढाल असलेल्या राज्यातील तीन सहकारी संस्थांमध्ये हा निर्णय लागू होऊ शकतो. शासकीय भागभांडवल, जमीन किंवा अनुदान मिळालेल्या संस्थांनाच हा नियम लागू होईल. लोकशाही कायम राहावी आणि २५ निवडून आलेल्या सदस्यांच्याच हातात कारभार राहावा, यासाठी सरकारने पाच शासननियुक्त सदस्य नेमण्याचा निर्णय घेतला आहे. या पदांवर माझा मुलगा किंवा अन्य राजकीय व्यक्ती नसेल. संबंधित क्षेत्रातील खरे तज्ज्ञ आणि राजकीय पक्षांशी संबंध नसलेल्या व्यक्तींचीच नियुक्ती केली जाईल.

## गोकुळवरून शिंदेसेनेचा महायुतीला घरचा आहेर

गोकुळ दूध संघावर शासननियुक्त संचालक नेमण्याच्या निर्णयावरून महायुतीतच मतभेद निर्माण झाले आहेत. भाजपा आणि राष्ट्रवादी काँग्रेस अजित पवार गटाच्या भूमिकेला शिंदेसेनेच्या नेत्यांनी विरोध केला आहे. शिंदे सेनेचे नेते रवींद्र धंगेकर यांनी म्हटले की, भाजपावर टीका करत, गोकुळवर ताबा मिळवण्यासाठी चिटिंग करू नका. सत्तेसाठी मागच्या दाराने संचालक नेमणे ही लबाडी आहे. उलट्या हाताने खाण्यापेक्षा सरळ हाताने खाल्लेले चांगले. आम्ही सत्तेत असलो तरी लपून बोलणार नाही.गोकुळच्या निवडणुकीत सतेज पाटील यांच्या आघाडीला १३, तर महायुतीला १२ जागा मिळाल्या आहेत. सरकारने ५,४०० दूध संस्था आणि साडेपाच लाख दूध उत्पादक शेतकऱ्यांच्या कौलाचा आदर करावा. याशिवाय त्यांनी, पुणे महापालिकेतील स्वीकृत नगरसेवकाच्या नियुक्तीविरोधातील २०२२ च्या न्यायालयीन लढ्याचा दाखला देत, निवडून आलेल्या सदस्यांवर नामनिर्देशित संचालक लादणे चुकीचे असल्याचे सांगितले.

# लासलगाव बाजार समितीतील कांदा लिलाव १२ नोव्हेंबरपर्यंत बंद

■ लासलगाव

**दिवाळी** सणानिमित्त लासलगाव कृषी उत्पन्न बाजार समितीतील कांदा लिलाव १२ नोव्हेंबरपर्यंत बंद राहणार आहेत. शेतकऱ्यांनी विक्रीचे नियोजन करूनच कांदा बाजार समितीत आणावा, असे आवाहन प्रशासनाने केले आहे. दिवाळी सणानिमित्त बाजार समितीतील हमाल आणि मजूर वर्गाला सुटी देण्यात आली आहे. त्यामुळे कांदा लिलावाचे कामकाज आठ दिवस बंद ठेवण्याचा निर्णय घेण्यात आला आहे. १२ नोव्हेंबरपर्यंत लिलाव बंद राहाणार असून शुक्रवार, १३ नोव्हेंबरपासून पुन्हा सुरू होतील. दरम्यान, दिवाळीनिमित्त उमराणे कृषी उत्पन्न बाजार समितीचे कामकाजही शुक्रवार, ६ नोव्हेंबर ते रविवार, १५ नोव्हेंबरपर्यंत बंद ठेवण्यात आले आहे.

**पश्चिम रेल्वे-दाहोद**

**'निविदा सूचना'**

**निविदा सूचना क्रमांकः** एमआर४७_मेक_निविदा_२६-२७_२१. **दिनांकः** ०४.११.२०२६. **कामाचे नावः** सपोर्ट प्लेट्समध्ये हक बोल्टिंग किंवा रिवेटिंग करण्याच्या कामासह सर्व प्रकारच्या वॅगन्सचे ड्राफ्ट गिअर्स आणि सीबीसी काढणे व बसवणे. २. सर्व प्रकारच्या वॅगन्सचे साइड बेअरर टॉप लायनर काढणे व बसवणे. ३. सर्व प्रकारच्या वॅगन्सचे सेंटर पिव्होट टॉप काढणे व बसवणे. परिमाणः २४०० वॅगन्स. **कामाचा पूर्तता कालावधीः** २४ महिने. **कामाची अंदाजित किंमतः** ₹ १,४५,३०,८५३.७६/-; **इसारा रक्कमः** ₹ २,९०,६००.००/-; **निविदा सादरीकरणाकरिता आणि निविदा उघडण्याची दिनांक आणि वेळः** २५.११.२०२६ रोजी १५.०० वा सादर करावयाची आहे आणि त्या दिवशी १५.३० वा. उघडण्यात येईल. **वेबसाईट तपशील आणि ठिकाणः** वेबसाईट **www.ireps.gov.in** येथे उपलब्ध आहेत. मुख्य कारखाना व्यवस्थापक यांचे कार्यालय, रोलिंग स्टॉक कारखाना, पश्चिम रेल्वे, परेल, फ्रीलेंडगंज, दाहोद-३८९१६०. SNP-321

आम्हाला लाईक करा : facebook.com/WesternRly

**पश्चिम रेल्वे - रतलाम**

**' ई-निविदा सूचना'**

**निविदा क्र.:** एसएनटी_आरटीएम_२६_१८_सिग्नल. **दिनांकः** ०४.११.२०२६. डीआरएम (एसॲण्डटी) कामे रतलाम, खालील कामाकरिता ई-निविदा आमंत्रित करीत आहेत. **कामाचे नावः** इंदौर यार्डः सखल पूरप्रवण क्षेत्रामध्ये एमएसडीएसी पुरवून ट्रॅक सर्किटचे मजबुतीकरणाच्या संबंधात एसॲण्डटी सामग्रीचा पुरवठा स्थापना चाचणी आणि कार्यान्वयन. **निविदेचे जाहिरात केलेले मूल्यः** ₹ ४,६९,२१,०२५.६०/-; **बोली सुरक्षा / इसारा रक्कमः** ₹ ९,३८,६००.००/-; **बोली बंद होण्याचा वेळ आणि दिनांकः** २६.११.२०२६ रोजी १५.०० वा. **बोली उघडण्याची वेळ आणि दिनांकः** २६.११.२०२६ रोजी १५.३० वा. नंतर. **पूर्तता कालावधीः** १२ महिने. **निविदा अनुभाग कार्यालय प्रभारी आणि बोली उघडण्याचे ठिकाणः** वरिष्ठ डीएसटीई रतलाम, डीआरएम कार्यालय रतलाम एम.पी. निविदा ई-निविदा पोर्टल **www.ireps.gov.in** येथे ऑनलाईन पाहता येतील आणि त्याच ई-निविदा पोर्टलवर प्रस्ताव सादर करावे. SNP-323

आम्हाला लाईक करा : facebook.com/WesternRly

**बृहन्मुंबई महानगरपालिका**

इंजिनियरिंग हब बिल्डींग, तळमजला, वरळी नाकाजवळ, डॉ. ई मोझेस रोड, वरळी, मुंबई-४०००१८.

क्र. उप मु.अभि./६५३१/परिवहन दि. ५ नोव्हेंबर, २०२६

**ई-निविदा सूचना**

बृहन्मुंबई महानगरपालिकेचे आयुक्त खाली दर्शविल्यानुसार कामाकरिता ई-निविदा मागवित आहेत.

| अ. क्र. | कामाचे नाव | प्रभाग | अंदाजित मूल्य रु. मध्ये | निविदा आयडी | कंत्राटाचा कालावधी | ईएमडी रु. | निविदा मूल्य |
|---|---|---|---|---|---|---|---|
| १. | 'ए' प्रभागामध्ये नासिकराव तिरपुडे रोड, ग्यान सम्राट हुसैन दिलरंग मार्ग येथे रन ऑन स्ट्रीट पे ॲण्ड पार्क साईटकरिता ई-निविदेचे आमंत्रण | ए प्रभाग | रु. ७६,६१,५४४/- | २०२६_बृमुंमपा_१३५१०५६_१ | २ वर्षे | रु. १,५३,२३१/- | रु. १५,९७२/- +१८% जीएसटी |
| २. | 'डी' प्रभागामध्ये आत्माराम रांजणेकर मार्ग येथे अनारक्षित श्रेणीकरिता आरक्षित ऑन स्ट्रीट पे ॲण्ड पार्ककरिता निविदा | डी प्रभाग | रु. १,४०,७१,२००/- | २०२६_बृमुंमपा_१३५१०६३_१ | २ वर्षे | रु. २,८१,४२४/- | रु. १९,९६५/- +१८% जीएसटी |

वरील बोलीकरिता, बोली सुरू होण्याचा दिनांकः ०६.११.२०२६ रोजी ११.०० वा.पासून आणि बोली विक्री समाप्ती दिनांकः २०.११.२०२६ रोजी १२.००वा.पर्यंत.
अधिक तपशिलाकरिता कृपया https://mahatenders.gov.in ला भेट द्या.

सही/-
उप मु. अभि. (परिवहन)

पीआरओ/१८९६/जाही/२०२६-२७

रस्त्यावरचे उघड्यावरील अन्न पदार्थ, कापलेली फळे व पेय यांचे सेवन करू नये

# ऊस शेतकरी आणि कारखानदारांची बैठक निष्फळ

पान १ वरून- उचल ३,९०० रुपये प्रतिटन आणि गाळीप हंगाम संपल्यानंतर १०० रुपये (एकूण ४ हजार) देण्याचा प्रस्ताव देण्यात ठेवण्यात आला. मात्र राजू शेट्टी ४,२०० रुपयांच्या भावावर ठाम राहिले. त्यामुळे या बैठकीतील चर्चा फिस्कटली. दरम्यान, शेतकऱ्यांच्या आंदोलनामुळे पुणे-बंगळुरू राष्ट्रीय महामार्ग आज सलग तिसऱ्या दिवशीही ठप्प झाला. कोल्हापूरजवळील किणी टोलनाका आणि सातारा जिल्ह्यातील नागठाणे येथे शेतकऱ्यांनी चक्काजाम आंदोलन सुरू ठेवल्याने महामार्गावर वाहनांच्या अनेक किलोमीटर लांब रांगा लागल्या. त्यामुळे वाहतूक कोंडी होऊन दिवाळीच्या तोंडावर प्रवाशांचे मोठे हाल झाले.

**विशेष सर्वसाधारण सभेची सूचना**

याद्वारे **सूचना** देण्यात येत आहे की, कनारा क्लब/ कॅनरा क्लब, माझगाव यांची विशेष सर्वसाधारण सभा (एसजीएम) खालील कामकाज पार पाडण्यासाठी दिनांक २७ नोव्हेंबर २०२६ रोजी सकाळी ११ वा., २२ए नेस्बिट रोड, माझगाव, मुंबई ४०० ०१० येथे आयोजित करण्यात येईल:

**विशेष व्यवसाय:**

१. कनारा क्लब / कॅनरा क्लब आणि त्याच्या सदस्यांसाठी असलेल्या कार्यक्रम व उपक्रमांसंदर्भात पुढील कार्यवाहीच्या दिशेवर चर्चा करणे.

आदेशान्वये
कनारा क्लब / कॅनरा क्लब करिता
सही/-
व्यवस्थापकीय समिती

**ठिकाण:** माझगाव, मुंबई
**दिनांक:** ६ नोव्हेंबर २०२६.

**पश्चिम रेल्वे**

**सिग्नलिंग गिअर्सची सुधारणा आणि बदलणे**

वरिष्ठ विभागीय सिग्नल आणि दूरसंचार अभियंता (दक्षिण), २रा मजला, विभागीय रेल्वे व्यवस्थापक यांचे कार्यालय, मुंबई सेंट्रल, मुंबई-४०० ००८ आमंत्रित करीत आहेत ई-निविदा क्र.: एसजी-२१७-२-३१६-डब्ल्यूए दिनांकः ०३.११.२०२६. **काम आणि ठिकाणः** मुंबई विभागाच्या वर्कोट-विरार अनुभागामध्ये सदोष/जुनाट मिडलाईफ सिग्नलिंग गिअर्सची विश्वसनीयता सुधारणा आणि बदलणे. **कामाचे अंदाजित मूल्यः** ₹ ६,३१,०४,१६१.९६ **ईएमडीः** ₹ १२,६२,१००/- **ई-निविदा दस्तऐवज सादरीकरणाकरिता दिनांक आणि वेळः** दि. २५.११.२०२६ रोजी, १५.०० वा.पर्यंत, **ई-निविदा उघडण्याचा दिनांक आणि वेळः** दि. २५.११.२०२६ रोजी १५.३० वा. निविदा वेबसाईट **www.ireps.gov.in** येथे पाहता येईल. 0786

आम्हाला लाईक करा: facebook.com/WesternRly

**जाहीर नोटीस**

या नोटीसीद्वारे तमाम जनतेस कळविण्यात येत आहे की, फ्लॅट क्र.१३०१, १३ वा मजला, हीलाईन हाईट को-ऑप. हौ. सोसायटी लि. प्लॉट क्र. २८, सेक्टर -२०, कळंबोली, नवी मुंबई ता. पनवेल जि. रायगड या पत्त्यावर **७४.६५० चौरस मिटर**चा हा फ्लॅट अधिक ४,४७० चौ. मिटर ओपन टॅरस, हेमंत ॲन्ड कंपनी ईलेक्ट्रीकल कॉन्ट्रॅक्टर्स व इंजिनिअर प्रा. लि. यांचे नावे दि. १४/०८/२०२४ रोजी नोंदवलेल्या दस्तऐवज क्र. १६७३६ / २०२४ सह.दु.नि. पनवेल-३ प्रमाणे नोंदणीकृत व स्थित आहे.

सदर फ्लॅट संबंधी आमचे अशिलांनी मिळकतीचे प्राधिकृत व्यक्ती श्री. हेमंत रंगराव नागपूरे, मे, हेमंत ॲन्ड कंपनी इलेक्ट्रीकल कॉन्ट्रॅक्टर्स व इंजिनिअर प्रा.लि. (CIN U22100MH2013PTC239330) यांच्याशी माझे अशिलांनी अंतीम बोलणी केलेली आहे व श्री. हेमंत रंगराव नागपूरे यांनी सदर फ्लॅट आमचे अशिलांना ठरलेल्या रकमेत सर्व प्रकारे दावेमुक्त, मागण्यांपासून मुक्त विकण्याचे मान्य व कबूल केलेले आहे.

सदर फ्लॅट व त्याच्या कोणत्याही भाग संबंधाने कुणाही व्यक्तीस विक्री, बदली, असाईन्मेंट, गहाणवट, अधिभार, शुल्क, नावे करणे, बक्षीस, न्यास, वारसा, व्यवसाय, ताबा, मालकी, भाडेपट्टी, पोट-भाडेपट्टी लिव्ह ॲन्ड लायसेन्स, लीज, सबलीज, लीन, देखरेख, बीक्वेस्ट वारसा, फॅमिली असाईन्मेंट, सेटलमेंट, कायदेशीर कारवाई, दिवाळखोरी व कोणत्याही न्यायालयाचा निकाली आदेश व अन्य कोणत्याही प्रकारे कसलाही भाग हक्क, दावा, लाभ, स्वारस्य, आक्षेप अथवा मागणी असल्यास त्यांनी तो कृपया लेखीस्वरूपात त्या पुष्ठ्यर्थ मुळ कागदपत्रासह निम्न स्वाक्षरीकारांकडे त्यांच्या खालील पत्त्यावरील कार्यालयात ही नोटीस जारी झाल्यापासून १० दिवसांचे आत रविवार सोडून सकाळी १० ते सायं. ५ पर्यंत दाखल करावेत, अन्यथा अशा व्यक्ती व व्यक्तीचे दावे, हक्क सोडून देण्यात आल्याचे आणी/ अथवा दुर्लक्षित केल्याचे समजण्यात येईल, व आमचे अशिल सदर फ्लॅट संदर्भात पुढील खरेदीव्यवहार पुर्ण करतील. त्यांनतर कुणाचीही कसलीही हरकत विचारात घेतली जाणार नाही तसेच माझे अशिलावर बंधनकारक राहणार नाही.

सही/-
स्थळ -कळंबोली — ॲड. जे. बी. शिकलगार
दि. ०६/११/२०२६ — (खरेदीदाराचे वकील
गाळा क्र.२, प्लॉट क्र. सी-२, ज्ञानसारथी सह. गृह संस्था मर्या. सेक्टर- १२, खारघर, नवी मुंबई.
संपर्क क्र. ९३२३८६७६१४

## शाळेत चिमुरडीवर हल्ला ८ वर्षांच्या मुलाला जामीन

पान १ वरून-

विकासावर परिणाम होऊ शकतो, असा युक्तिवादही करण्यात आला. मुलाला समुपदेशन आणि योग्य मार्गदर्शन देण्याची जबाबदारी पालकांनी स्वीकारली आहे. दरम्यान, या घटनेत गंभीर जखमी झालेल्या मुलीच्या प्रकृतीत सुधारणा झाली आहे. चंदीगड येथील पीजीआय रुग्णालयातून ४ नोव्हेंबरला तिला घरी सोडण्यात आले. सध्या तिच्यावर झालेल्या हल्ल्याबाबत तिच्याशी चर्चा न करण्याचा निर्णय पालकांनी घेतला आहे. या प्रकरणी शाळा व्यवस्थापन, मुख्याध्यापक, वर्गशिक्षक आणि सुरक्षा रक्षकाविरोधात गुन्हा दाखल आहे.

**फॉर्म ए**
**जाहीर घोषणा**
*(इन्सॉल्व्हन्सी ॲण्ड बँकरप्सी बोर्ड ऑफ इंडिया (ऐच्छिक परिसमापन प्रक्रिया) विनियम, २०१७ चे नियम १४ अन्वये)*

**अल्पेन ॲसेट ॲडव्हायजर्स इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता**

| | | |
|---|---|---|
| १ | कॉर्पोरेट व्यक्तीचे नाव | **अल्पेन ॲसेट ॲडव्हायजर्स इंडिया प्रायव्हेट लिमिटेड** |
| २ | कॉर्पोरेट व्यक्तीची स्थापना तारीख | २६ सप्टेंबर २०१३ |
| ३ | ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्ती स्थापना/नोंदणीकरण झाले आहे | कंपनी निबंधक - मुंबई - १ |
| ४ | कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक | U74999MH2013PTC248589 |
| ५ | कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचा (काही असल्यास) पत्ता | ऑफिस १०, प्रुडेन्शियल, तळमजला, हिरानंदानी गार्डन्स, पवई, मुंबई शहर, मुंबई-४०००७६, महाराष्ट्र, भारत. |
| ६. | कॉर्पोरेट व्यक्तीची परिसमापन सुरू होण्याची तारीख | **बुधवार, ४ नोव्हेंबर २०२६** |
| ७. | परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक, नोंदणी क्र. | **नाव: वासुदेवन गोपू** **पत्ता:** जी.व्ही. एन्क्लेव्ह' १८/३०, रमाणी स्ट्रीट, के.के. पुदूर, साईबाबा कॉलनी (साईबाबा कॉलनी हॉटेल अन्नपूर्णाच्या समोर ४था उजवीकडचा रोड), कोईम्बतूर - ६४१०३८ तामिळनाडू, भारत **ईमेल आयडी:** vasudevangopu.ip@gmail.com, vasudevanacs@gmail.com **दूरध्वनी क्र.:** ०४२२-४३४७०६३ **नोंदणी क्रमांक:** IBBI/IPA-002/IP-N00291/2017-18/10849 **एएफए वैधता:** ३० जून २०२७ पर्यंत |
| ८. | दावा सादर करण्याची अंतिम तारीख | **शुक्रवार, ४ डिसेंबर २०२६** |

याद्वारे सूचना देण्यात येत आहे की, **अल्पेन ॲसेट ॲडव्हायजर्स इंडिया प्रायव्हेट लिमिटेडने बुधवार, ४ नोव्हेंबर २०२६** रोजी ऐच्छिक परिसमापनाची प्रक्रिया सुरू केली आहे.
**अल्पेन ॲसेट ॲडव्हायजर्स इंडिया प्रायव्हेट लिमिटेड**च्या भागधारकांना याद्वारे आवाहन करण्यात येत आहे की त्यांनी त्यांच्या दाव्यांचा पुरावा, दिनांक **४ डिसेंबर २०२६** रोजी किंवा त्यापूर्वी, बाब ७ समोर नमूद केलेल्या पत्त्यावर परिसमापकाकडे सादर करावा.
वित्तीय धनकोंनी त्यांच्या दाव्यांचे पुरावे केवळ ईलेक्ट्रॉनिक माध्यमांद्वारे सादर करावेत. इतर सर्व भागधारक दाव्यांचे पुरावे प्रत्यक्ष, टपालाद्वारे किंवा ईलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.
**खोटे किंवा दिशाभूल करणारे दाव्यांचे पुरावे सादर केल्यास दंड आकारला जाईल.**

सही/-
वासुदेवन गोपू
अल्पेन ॲसेट ॲडव्हायजर्स इंडिया प्रायव्हेट लिमिटेडचे परिसमापक
**नोंद क्र.:** IBBI/IPA-002/IP-N00291/2017-18/10849
**दिनांक:** ०६.११.२०२६
**ठिकाण:** कोईम्बतूर
**एएफए क्र.:** एए२/१०८४९/०२/३००६२७/२०४२८१ **वैधता:** ३०.०६.२०२७ पर्यंत

**फॉर्म ए**
**जाहीर घोषणा**
*(इन्सॉल्व्हन्सी ॲण्ड बँकरप्सी बोर्ड ऑफ इंडिया (ऐच्छिक परिसमापन प्रक्रिया) विनियम, २०१७ चे नियम १४ अन्वये)*

**अल्पेन कॅपिटल इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता**

| | | |
|---|---|---|
| १ | कॉर्पोरेट व्यक्तीचे नाव | **अल्पेन कॅपिटल इंडिया प्रायव्हेट लिमिटेड** |
| २ | कॉर्पोरेट व्यक्तीची स्थापना तारीख | १४ डिसेंबर २००७ |
| ३ | ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्ती स्थापना/नोंदणीकरण झाले आहे | कंपनी निबंधक - मुंबई - १ |
| ४ | कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक | U67120MH2007FTC176779 |
| ५ | कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचा (काही असल्यास) पत्ता | ऑफिस १०, प्रुडेन्शियल, तळमजला, हिरानंदानी गार्डन्स, पवई, मुंबई शहर, मुंबई-४०००७६, महाराष्ट्र, भारत. |
| ६. | कॉर्पोरेट व्यक्तीची परिसमापन सुरू होण्याची तारीख | **बुधवार, ४ नोव्हेंबर २०२६** |
| ७ | परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक, नोंदणी क्र. | **नाव: वासुदेवन गोपू** **पत्ता:** जी.व्ही. एन्क्लेव्ह' १८/३०, रमाणी स्ट्रीट, के.के. पुदूर, साईबाबा कॉलनी (साईबाबा कॉलनी हॉटेल अन्नपूर्णाच्या समोर ४था उजवीकडचा रोड), कोईम्बतूर - ६४१०३८ तामिळनाडू, भारत **ईमेल आयडी:** vasudevangopu.ip@gmail.com, vasudevanacs@gmail.com **दूरध्वनी क्र.:** ०४२२-४३४७०६३ **नोंदणी क्रमांक:** IBBI/IPA-002/IP-N00291/2017-18/10849 **एएफए वैधता:** ३० जून २०२७ पर्यंत |
| ८. | दावा सादर करण्याची अंतिम तारीख | **शुक्रवार, ४ डिसेंबर २०२६** |

याद्वारे सूचना देण्यात येत आहे की, **अल्पेन कॅपिटल इंडिया प्रायव्हेट लिमिटेडने बुधवार, ४ नोव्हेंबर २०२६** रोजी ऐच्छिक परिसमापनाची प्रक्रिया सुरू केली आहे.
**अल्पेन कॅपिटल इंडिया प्रायव्हेट लिमिटेड**च्या भागधारकांना याद्वारे आवाहन करण्यात येत आहे की त्यांनी त्यांच्या दाव्यांचा पुरावा, दिनांक **४ डिसेंबर २०२६** रोजी किंवा त्यापूर्वी, बाब ७ समोर नमूद केलेल्या पत्त्यावर परिसमापकाकडे सादर करावा.
वित्तीय धनकोंनी त्यांच्या दाव्यांचे पुरावे केवळ ईलेक्ट्रॉनिक माध्यमांद्वारे सादर करावेत. इतर सर्व भागधारक दाव्यांचे पुरावे प्रत्यक्ष, टपालाद्वारे किंवा ईलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.
**खोटे किंवा दिशाभूल करणारे दाव्यांचे पुरावे सादर केल्यास दंड आकारला जाईल.**

सही/-
वासुदेवन गोपू
अल्पेन कॅपिटल इंडिया प्रायव्हेट लिमिटेडचे परिसमापक
**नोंद क्र.:** IBBI/IPA-002/IP-N00291/2017-18/10849
**दिनांक:** ०६.११.२०२६
**ठिकाण:** कोईम्बतूर
**एएफए क्र.:** एए२/१०८४९/०२/३००६२७/२०४२८१ **वैधता:** ३०.०६.२०२७ पर्यंत

**MAHAREL** — **NOTICE INVITING TENDER (NIT)**

**For Selection of Agency for Lease of 1200 acres of land, obtaining Grid Connectivity and line ROW clearance for development of 300 MW Solar Project in Maharashtra.**

**(TO BE SUBMITTED DULY FILLED IN AND DIGITALLY SIGNED) Tender No. MREL/2026-27/300MW Land/T06**

**Date of issuance of invitation: 06.11.2026**

The Mahagenco Renewable Energy Ltd. (MahaGenco REL), Mumbai, India invites bids from eligible bidders for **Selection of Agency for Lease of 1200 acres of land (3 land parcels of 400 acres each), obtaining Grid Connectivity and line ROW clearance for development of 300 MW (3 x 100 MW ) Solar Projects in Maharashtra.**

Bid document shall be available for download on website https://www.bharat-electronictender.com after acceptance of tender document fee (Rs. 59,000/- Incl GST).

| | | |
|---|---|---|
| 1 | Start Date of Acceptance of Tender Fee by MREL and Download of Tender Document. | 06.11.2026, 12:00 Hrs. |
| 2 | Last Date of Acceptance of Queries / Comments from Bidders | 30.11.2026, 18:00 Hrs. |
| 3 | Pre-Bid Meeting | 03.12.2026, 11:30 Hrs. |
| 4 | Last Date of Acceptance of Tender Fee by MREL and Download of Tender Document | 16.12.2026, 18:00 Hrs. |
| 5 | Last Date for Submission of online Bid (Techno-Commercial and Price Bids) along with EMD | 17.12.2026, 14:00 Hrs. |
| 6 | Last Date for physical Submission of Techno- Commercial bid (Envelope–1) | 18.12.2026, 18:00 Hrs. |
| 7 | Opening of Techno–Commercial Bids | 21.12.2026, 11:00 Hrs. |
| 8 | Opening of Price Bid of Qualified Bidders | Will be intimated by mail |

MahaGenco REL reserves the right to cancel / withdraw this Invitation for Bids without assigning any reason for such decision. For more details of Notice for Invitation of Tender (NIT), please visit to Bharat portal https://www.bharat-electronictender.com as well as MAHAGENCO's official website https://www.mahagenco.in For further information, kindly Contact DGM (Commercial & Contracts), MahaGenco REL, **E-mail ID dgmcomcon@mrel.in (Mobile no- +91 86522 00322).** Further details / any amendment/corrigendum/ updates will be published only on https://www.bharat-electronictender.com only.

**Sd/-**
**Chief General Manager**
**Mahagenco Renewable Energy Ltd.**